

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 883 of 2010

Churaman Mahto and another **Appellants**
Versus
The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants : Mr. Pankaj Verma, Advocate
For the State : Mr. V.S.Sahay, APP

07/Dated: 26.03.2021

When the matter is called out, Mr. Pankaj Verma, the learned counsel appears on behalf of Mr. A.K. Sahani, the learned arguing counsel and seeks adjournment.

Mr. V.S.Sahay, the learned APP appears for the State.

At the request of learned counsel for the appellants, put up this case after Holi holidays.

(Ratnaker Bhengra, J.)